

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI)... 2013
CRLMP.NO(s). 22120-22122/2013

(From the judgement and order dated 22/04/2013 in CRLA No.1055/2011,CRLA No.1061/2011 and CRLA No.1707/2011 of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

YOGENDRA PRASAD

Petitioner(s)

VERSUS

KM.SEEMA AZAD & ANR.ETC.ETC.

Respondent(s)

(With appln(s) for permission to file SLP and office report)

Date: 14/02/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Dinesh Kumar Garg,Adv.
Mr. L.S. Bakshi, Adv.
Mr. M.S. Bakshi, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner, petitioner is allowed eight weeks' time to file translated copies of statements of prosecution witnesses.

[RAJNI MUKHI]
SR. P.A.

[USHA SHARMA]
COURT MASTER